CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA-2259/2018

New Delhi, this the 03rd day of July, 2018

Hon'ble Mr. Justice Dinesh Gupta, Member(J)
Hon'ble Ms. Praveen Mahajan, Member (A)

Mr. Kewal Krishan (43 yrs. M. 9210896259)
S/o Sh. Baby Lal,
Designation: Sweeper (Safai Karamchari),
Group D
R/o D-237, Gali No. 8, Chattarpur Pahari,
60 Futa Road, Near Chattarpur Mandir,
New Delhi-74. ... Applicant

(through Sh. Rajkumar Chandiwal)

Versus

1. South Delhi Municipal Corporation,
   Through its Commissioner,
   Civic Centre, New Delhi.

2. The Deputy Commissioner,
   South Delhi Municipal Corporation (SDMC)
   Central Zone, Lajpat Nagar, Delhi.

3. The Sanitarian Superintendent,
   DEMS(SDMC), Central Zone,
   Lajpat Nagar, Delhi. ... Respondents

ORDER(ORAL)

Hon'ble Mr. Justice Dinesh Gupta, Member(J)

Heard learned counsel for the applicant.

2. The contention of the applicant is that he was regularized in the year 2004 vide order dated 11.04.2014 but he has not been paid arrears of salary. After some time, respondents paid an amount of Rs. 5,80,000/- as arrears of pay and allowances while according to the applicant, it should be around Rs. 11,00,000/. The applicant has also moved a representation on 15.03.2018 but the respondents have not taken any decision on the representation. Learned

counsel for the applicant further submitted that the grievance of the applicant shall be met if the representation dated 15.03.2018 is decided by the competent authority within a fixed time frame by a reasoned and speaking order.

3. No useful purpose will be served if we keep the OA pending. At this stage, direction is issued to respondent no. 2/competent authority to decide the representation dated 15.03.2018 (page 15) of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. It is made clear that we have not commented anything on the merits of the case.

(Praveen Mahajan)
Member (A)

(Justice Dinesh Gupta)
Member (J)

/ns/